

SB-1

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK THAKKAR	ADVOCATE	Respondents	<i>Pratik</i>
2.	KIRAN SHAH	C.A	Petitioner	<i>Kiran Shah</i>
	BHARAT RAO	Advocate	" "	<i>B.T. Rao</i>

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B.T. Rao present for Applicant. Learned Advocate Mr. Pratik Thakkar present for Respondent.

Common Affidavit filed in contempt application and IA 250/2017 filed by petitioner with copy to the Respondent by post.

List the matter on 08.12.2017.

Manu

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.